

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT: (SHRI H. M. TRIVEDI):** (a). The Northern Zone Agreement for goods vehicles, comprising the States/Union Territories of J & K, Punjab, Haryana, Chandigarh, Delhi, Himachal Pradesh, Rajasthan, Uttar Pradesh, Bihar and West Bengal, has already been signed and executed by the State Governments and Union Administration concerned. The Reciprocal Agreements in respect of the Eastern and Central Zone Permit Schemes for goods vehicles are being processed with the State Governments concerned.

(b) The Northern Zone Permit Scheme has already come into operation with effect from 1st January, 1974. The other two Schemes are expected to be finalised as soon as the legal formalities as required under the Motor Vehicles Act, 1939 are completed by the State Governments concerned.

**'हूजा' रियासत को पाकिस्तान में मिला-  
कर अन्तराष्ट्रीय कानून का उल्लंघन**

**404. श्री श्रीकृष्ण अग्रवाल :**  
**विदेश मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या पाकिस्तान ने अपने उत्तर में स्थित 'हूजा' रियासत का प्रशासन अपने हाथ में ले लिया है ;

(ख) क्या पाकिस्तान द्वारा किया गया यह कार्य अन्तराष्ट्रीय कानून का उल्लंघन नहीं है, और

(ग) यदि हां, तो इस सम्बन्ध में भारत सरकार की क्या प्रतिक्रिया है ?

**विदेश मंत्रालय में उपमंत्री (श्री विपिनपालदास)** (क) 24 सितम्बर, 1974 के पाकिस्तान रेडियो के प्रसारण के अनुसार पाकिस्तान सरकार ने हूजा राज्य के पृथक् अस्तित्व को समाप्त कर दिया है और इसके प्रशासन को जम्मू और कश्मीर के उत्तरी

क्षेत्रों के साथ मिला दिया है जिन पर पाकिस्तान का अवैध अधिकार है ।

(ख) और (ग) पाकिस्तान सरकार की इस कार्रवाई से जम्मू कश्मीर के एक उत्तरी प्रदेश की स्थिति में महत्वपूर्ण एवं इकतरफा परिवर्तन हुआ है जिसका उसे कोई अधिकार या स्वीकृति नहीं और इसलिए उसकी यह कार्रवाई अन्तराष्ट्रीय कानून के अन्तर्गत अवैध कार्रवाई है । पाकिस्तान सरकार की यह कार्रवाई शिमला समझौता के पैरा 1 (ii) का उल्लंघन भी है । इस मामले को पाकिस्तान सरकार के साथ उठाया जा चुका है ।

### **Super Tanker Berth at Cochin**

**405. SHRI VAYALAR RAVI:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the project report prepared by M/s. Engineers India Ltd., for the super tanker berth at Cochin and approved by the Cochin Port Trust has been received by Government;

(b) if so, the broad outlines thereof; and

(c) whether Government have taken a final decision in the matter?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI):** (a) Yes, Sir.

(b) The salient features of the Project are as follows:

(i) The facilities are to be provided for tankers of 80,000 DWT having a draught of 40/-. Provision has also been made for receiving oil tankers upto, 1,15,000 DWT in future. According to the scheme, the inner channel after crossing the Cochin gut is taken northwards into the water-way between the Bolghatty and Wallarpat Islands. The oil berth will be located on the Western side of the new channel thus created.